

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O. A. No.60/81/2018

Date of decision: 23.01.2018

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

...

Parvinder Singh aged 61 years son of Sh. Kashmiri Lal, resident of H. No.2126, Pipli Wala Town, Manimajra, Chandigarh (Group-C employee).

**... APPLICANT
VERSUS**

1. Union Territory, Chandigarh, through its Advisor, Chandigarh Administration, U.T. Secretariat, Sector-9, Chandigarh.
2. The Director, Transport, Chandigarh Administration, Industrial Area, Phase-1, Chandigarh.
3. The General Manager, Chandigarh Transport Undertaking, Depot No.1, Sector-25, Chandigarh.

... RESPONDENTS

PRESENT: Sh. Davinder Lubana, counsel for the applicant.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Heard Sh. Lubana who submitted that the person junior to applicant namely Mr. Kanhaya Lal was getting more pay than the applicant while he was in service. Even after the retirement, he is getting more pension than the applicant. Aggrieved against the action, applicant submitted representation for stepping up his pay at par with Mr. Kanhaya Lal followed by legal notice dated 14.10.2016. Though the respondents have replied to his legal notice on 9.1.2017, but have not given reasons what to talk of satisfying reasons, therefore, he made a statement that applicant will be satisfied if a

direction is issued to the respondents to address his grievance by passing a reasoned and speaking order as per FR 22.

2. Issue notice to the respondents.
3. Sh. Arvind Moudgil accepts notice and submitted that the respondents be given a month's time to dispose of legal notice of the applicant by passing reasoned and speaking order.
4. Considering above, we dispose of this O.A. with a direction to the respondents to decide legal notice of the applicant by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order and the same be communicated to the applicant.
5. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case.



(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 23.01.2018.

Place: Chandigarh.

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